Directorate General of Foreign Trade UdyogBhawan DES-V Section

The Meeting No.11/AM-17 for the licensing year 2016-17 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 01.09.2016 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri V.K. Kohli, Director	TC office, Noida
2.	Shri K.C. Meena, DDG	DGFT
3.	Shri Barinder Singh, Assistant Director	DC(MSME)
4.	Shri Nand Lal, Consultant	DIPP
5.	Shri J.D. Giri, Vice President	AEPC
6.	Shri R.L.Meena, FTDO	DGFT

The agenda for meeting No.11/AM-17 dated 01.09.2016 was taken up for discussion and the decision taken in respect of each case is enumerated below:

MEETING NUMBER

: 11/84-ALC3/2016 MEETING DATE: 01.09.2016

	Case No.:2/7/84-ALC3/2016	Party Name: PASHUPATI POLYTEX PVT. LTD.	Meet No/Date:11/84- ALC3/2016 01.09.2016	Status:Deferred	
1	HQ File :01/84/050/00091/AM17/	RLA File :61/24/040/00081/AM14/	Lic.No/Date:6110001156 06.03.2014	Defer Date:29.09.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the import item has not mentioned in the online agenda. NC decided to ask the firm to furnish the hard copy of the application. The case stands deferred for re-listing on 29.09.2016.

	Case No.:28/9/84-ALC3/2016	Party Name: ADITYA BIRLA NUVO LIMITED.,	Meet No/Date:11/84- ALC3/2016 01.09.2016	Status: Deferred
2	HQ File	RLA File	Lic.No/Date:0210205929	Defer
	:01/84/050/00157/AM17/	:02/24/040/00050/AM16/	26.06.2015	Date:29.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers. NC decided to advise RA to check the per kg CIF value of Acrylic Top. The case stands deferred for relisting on 29.09.2016.

Case No.:29/9/84-ALC3/2016	Party Name: ADITYA BIRLA NUVO LIMITED.,	Meet No/Date:11/84- ALC3/2016 01.09.2016	Status:Approved	
HQ File	RLA File	Lic.No/Date:0210206048		
:01/84/050/00158/AM17/	:02/24/040/00088/AM16/	06.08.2015		

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

 Case No.:18/23/84 Party Name:RAMKUMAR
 Meet No/Date:11/84 Status:Deferred

 4 ALC3/2015
 TEXTILE PVT. LTD.
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:01/84/050/00235/AM16/

RLA File

:13/24/040/00023/AM16/

Lic.No/Date:1310047960 Defer

27.08.2015

Date: 29.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter has been issued to the firm to furnish the test report as they have not furnish in their reply dated 02.05.2016. The case stands deferred for re-listing on 29.09.2016.

Case No.:4/3/84-ALC3/2016

Party Name: SUNNY

Meet No/Date:11/84-

Status: Deferred

INTERNATIONAL LTD.

ALC3/2016

01.09.2016

HO File

RLA File

Lic.No/Date:3310030257 Defer

5 :01/84/050/00006/AM17/

:33/24/040/00008/AM16/

13.10.2015

Date: 29.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter issued to the firm on 07.06.2016 to submit the sketch, measurement, CAD/CAM and manufacturing process in this case. The reply of the firm is not received so far. The case stands deferred for re-listing on 29.09.2016.

Case No.:1/27/84-ALC3/2015 Party Name: S.K. EXPORTS

Meet No/Date:11/84-

Status: Deferred

ALC3/2016 01.09.2016

HQ File

RLA File

Lic.No/Date:0610038245 Defer

6 :01/84/050/00314/AM16/

:06/24/040/00032/AM16/

30.10.2015

Date:29.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 04.05.2016 by this Directorate but reply is not received from the firm so far. The case stands deferred for re-listing on 29.09.2016.

Case No.:2/25/84-ALC3/2015 Party Name:SACOS INDIGO

Meet No/Date: 11/84-

Status: Deferred

PRIVATE LIMITED

ALC3/2016 01.09.2016

HO File

RLA File

Lic.No/Date:5610004753 Defer

7 :01/84/050/00283/AM16/

:56/24/040/00029/AM16/

20.11.2015

Date:29.09.2016

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the last reminder has been issued by Deptt. of C&PC on 11.07.2016 in this case. Reply is not received from the firm. NC decided to wait for their reply and defer the case for relisting on 29.09.2016.

Case No.:18/9/84-ALC3/2016 Party Name:BHARAT SILKS Meet No/Date:11/84-

Status: Deferred

ALC3/2016 01.09.2016

HQ File

RLA File

Lic.No/Date:0710109091 Defer

8 :01/84/050/00147/AM17/

:07/24/040/00239/AM16/

26.11.2015

Date: 29.09.2016

Decision: The Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 29.09.2016.

Party Name: SUPERHOUSE

Meet No/Date:11/84-

Status: Deferred

Case No.:4/1/84-ALC3/2016

LTD.,

ALC3/2016

01.09.2016

HQ File :01/84/050/00473/AM16/

RLA File

:06/24/040/00039/AM16/

Lic.No/Date:0610038273 Defer

09.12.2015

Date:29.09.2016

Decision: The Committee considered the case as per agenda and observed that the letter has been issued to RA, Kanpur to furnish the hard copy of the application in this case. NC decided to wait for their reply. The case stands deferred for re-listing on 29.09.2016.

	Case No.:5/1/84-ALC3/2016	Party Name: CHOWDHARY OVERSEAS LIMITED	Meet No/Date:11/84- ALC3/2016 01.09.2016	Status:Deferred
10	HQ File:01/84/050/00474/AM16/	RLA File :06/24/040/00041/AM16/	Lic.No/Date:0610038278 16.12.2015	Defer Date:29.09.2016

Decision: The Committee considered the case as per agenda and observed that the letter has been issued to RA, Kanpur to furnish the hard copy of the application in this case. NC decided to wait for their reply. The case stands deferred for re-listing on 29.09.2016.

	Case No.:3/1/84-ALC3/2016	Party Name:CLASSIC BINDING INDUSTRIES	Meet No/Date:11/84- ALC3/2016 01.09.2016	Status: Deferred
1.1	HQ File::01/84/050/00472/AM16/	RLA File :03/94/040/00890/AM16/	Lic.No/Date:0310802103 29.01.2016	Defer Date:29.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the application had sent to DIPP again on 07.06.2016 for their comments. NC decided to wait for their comments and defer the case for relisting on 29.09.2016.

Case No.:5/7/84- ALC3/2016	Party Name:SHYAMALI EXPORT,	Meet No/Date:11/84- ALC3/2016 01.09.2016	Status: Approved
HQ File :01/84/050/00094/AM17/	RLA File: 04/24/040/00261/AM16/	Lic.No/Date:0410161682 03.03.2016	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as detailed below:-

S.No.	Export Product	Export Quantity		Import item	Quantity allowed
1.	Pouches made out of 100% Polyester pleated Satin Fabric size 14.5cm x 23 cm	156000 Number	1.	100% Polyester pleated Satin Fabric Polester Fabric GSM :115	0.12 Sq. Meter / per piece
	GSM 115		5.	2 mm polyester cord 100% polyester	01% wastage (on net content of the export product)
2.	Pouches made out of 100% Polyester pleated Satin Fabric size 14.5cm x28.5 cm- GSM 115	204000 Number	2.	100% Polyester pleated Satin Fabric Polyester Fabric GSM 115	0.15 Sq. Meter /Per Piece
			6.	2 mm Polyester Cord 100% Polyester	01% wastage (on net content of the export product)

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3.	Pouches made out of 100% Polyester pleated Satin Fabric size 23x33.5 cm-GSM	CONTRACTOR DESCRIPTION	3.	100% Polyester pleated Satin Fabric Polyester Fabric GSM 115	0.25 Sq. Meter /Per Piece
	115		7.	2 mm Polyester Cord 100% Polyester	01% wastage (on net content of the export product)
4.	Pouches made out of 100% Polyester pleated Satin Fabric size 25 x 38.50 cm -	72000 Number	4.	Satin Fabric Polyester Fabric GSM:115	0.30 Sq. Meter/ Per Piece
	GSM 115		8.	2 mm Polyester Cord 100% Polyester	01% wastage (on net content of the export product)

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:42/5/84- ALC3/2016	Party Name: SECURITY PRODUCTS PVT. LTD.	Meet No/Date:11/84- ALC3/2016 01.09.2016	Status:Deferred
HQ File	RLA File	Lic.No/Date:0310803060	Defer
13 :01/84/050/00074/AM17/	:03/95/040/00949/AM16/	04.03.2016	Date:29.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the reply has been received from the firm on 25.07.2016 as desired by DIPP. NC decided to deferred the case for re-listing on 29.09.2016.

Case No.:8/3/84-ALC3/2016	Party Name:SURE SAFETY INDIA PVT LTD	Meet No/Date:11/84- ALC3/2016 01.09.2016	Status:Deferred
HQ File	RLA File	Lic.No/Date:3410041959	Defer
:01/84/050/00010/AM17/	:34/24/040/00316/AM16/	10.03.2016	Date:29.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the deficiency letter has been issued to the firm on 03.06.2016 to furnish the measurement chart, CAD and Manufacturing process of the product in this case. The reply is not received from the firm so far. NC decided to wait for their reply. The case stands deferred for re-listing on 29.09.2016.

Case No.:7/5/84-ALC3/2016	Party Name:SURE SAFETY INDIA PVT LTD	Meet No/Date:11/84- ALC3/2016 01.09.2016	Status: Deferred	
HQ File:01/84/050/00039/AM17/	RLA File	Lic.No/Date:3410041960	Defer	
	:34/24/040/00322/AM16/	10.03.2016	Date:29.09.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the deficiency letter has been issued to the firm on 28.07.2016 to furnish the measurement chart, CAD and Manufacturing process of the product. The reply is received from the firm so far. NC decided to wait for their reply. The case stands deferred for re-listing on 29.09.2016.

16 Case No.:11/5/84-ALC3/2016

Party Name: SURE SAFETY INDIA PVT LTD

Meet No/Date:11/84-ALC3/2016

Status: Deferred

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			01.09.2016	
HQ File	/00043/AM17/	RLA File :34/24/040/00320/AM16/	Lic.No/Date:3410041961	Defer Date:29.09.2016
.01/04/030	/UUU43/AIVII//	.34/24/040/00320/AIVITO/	10.03.2010	Date. 29.09.2010

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the deficiency letter has been issued to the firm on 28.07.2016 to furnish the measurement chart, CAD and Manufacturing process of the product in this case. The reply is not received from the firm so far. NC decided to wait for their reply. The case stands deferred for re-listing on 29.09.2016.

Case No.:6/3/84-ALC3/2016	Party Name: ARVIND LIMITED	Meet No/Date:11/84- ALC3/2016 01.09.2016	Status:Deferred
HQ File	RLA File	Lic.No/Date:0810137400	Defer
:01/84/050/00008/AM17/	:08/24/040/00437/AM16/	11.03.2016	Date:29.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the deficiency letter has been issued to the firm on 03.06.2016 to furnish the manufacturing process with wastage at each stage with justification in this case. The reply is not received from the firm so far. NC decided to wait for their reply. The case stands deferred for re-listing on 29.09.2016.

	Case No.:5/3/84-ALC3/2016	Party Name: ARVIND OG NONWOVENS PRIVATE LIMITED	Meet No/Date:11/84- ALC3/2016 01.09.2016	Status: Deferred
18	HQ File	RLA File	Lic.No/Date:0810137423	Defer
	:01/84/050/00007/AM17/	:08/24/040/00434/AM16/	15.03.2016	Date:29.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that reply has been received from the firm on 27.08.2016. NC decided to deferred the case for re-listing on 29.09.2016.

Case No.:4/5/84-ALC3/2016	Party Name:POOJA INTERNATIONAL	Meet No/Date:11/84- ALC3/2016 01.09.2016	Status:Deferred
HQ File:01/84/050/00036/AM17/	RLA File	Lic.No/Date:0510397999	Defer
	:05/24/040/00617/AM16/	21.03.2016	Date:29.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter has been issued to the firm on 30.06.2016 to furnish the manufacturing process with wastage at each stage with justification of the product in this case. The reply is not received from the firm so far. NC decided to wait for their reply. The case stands deferred for re-listing on 29.09.2016.

Case No	o.:5/5/84-ALC3/2016	Party Name:SIDDARTH KAPOOR	Meet No/Date:11/84- ALC3/2016 01.09.2016	Status: Deferred
HQ File		RLA File	Lic.No/Date:0210206564	Defer
20 :01/84/0	50/00037/AM17/	:02/24/040/00206/AM16/	22.03.2016	Date:29.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 28.07.2016 to furnish the measurement chart alongwith the width of Fabric of the product in this case. The reply of the

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firm is not received so far. NC decided to wait for their reply and deferred the case for re-listing on 29.09.2016.

	Case No.:16/5/84- ALC3/2016	Party Name:SHAUN FILAMENTS,	Meet No/Date:11/84- ALC3/2016 01.09.2016	Status:Deferred
21	HQ File	RLA File	Lic.No/Date:1710006291	Defer
	:01/84/050/00048/AM17/	:17/24/040/00133/AM16/	22.03.2016	Date:29.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to ask the firm to furnish the Manufacturing process, import quantity in export production alongwith stage wise wastage in this case. The case stands deferred for re-listing on 29.09.2016.

Case No.:43/5/84- ALC3/2016	Party Name: ALOK INDUSTRIES LIMITED.	Meet No/Date:11/84- ALC3/2016 01.09.2016	Status:Deferred
HQ File	RLA File	Lic.No/Date:0310803565	Defer
:01/84/050/00075/AM17/	:03/94/040/01068/AM16/	28.03.2016	Date:29.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter has been issued to the firm on 30.06.2016 to furnish the manufacturing process, percentagewise use for Modacrylic alongwith the wastage claimed at each stage of the product in this case. The reply is not received from the firm so far. NC decided to wait for their reply. The case stands deferred for re-listing on 29.09.2016.

Case No.:7/7/84-ALC3/2016	Party Name:SP EXIMS	Meet No/Date:11/84- ALC3/2016 01.09.2016	Status: Deferred
HQ File	RLA File	Lic.No/Date:0410161763	Defer
:01/84/050/00096/AM17/	:04/24/040/00281/AM16/	31.03.2016	Date:29.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 28.07.2016 to furnish the following information as desired by DC(MSME) vide their U.O. No. 14024/43/2016-L AND H-DCMSME/176 dated 14.07.2016:

- 1. Details of the items to be exported
- 2. Sample /Sketch of each item with marking
- 3. Calculation sheet for computing the quantity of consumption of import item per piece of export item with justification for higher wastage
- 4. CAD of each product with efficiency.

The reply is not received from the firm so far. NC decided to wait for their reply. The case stands deferred for re-listing on 29.09.2016.

Case No.:18/5/84- ALC3/2016	Party Name: YUDHISHTHRA KAPUR EXPORTS PVT. LTD.,	Meet No/Date:11/84- ALC3/2016 01.09.2016	Status: Approved
HQ File :01/84/050/00050/AM17/	RLA File :05/24/040/00602/AM16/	Lic.No/Date:0510398115 01.04.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the







norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:8/7/84-ALC3/2016	Party Name:SP EXIMS	Meet No/Date:11/84- ALC3/2016 01.09.2016	Status: Deferred
HQ File	RLA File	Lic.No/Date:0410161765	Defer
:01/84/050/00097/AM17/	:04/24/040/00282/AM16/	01.04.2016	Date:29.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 28.07.2016 to furnish the following information as desired by DC(MSME) vide their U.O. No. 14024/42/2016-L AND H-DCMSME/178 dated 14.07.2016:

- 1. Details of the items to be exported
- 2. Sample /Sketch of each item with marking
- 3. Calculation sheet for computing the quantity of consumption of import item per piece of export item with justification for higher wastage
- 4. CAD of each product with efficiency.

The reply is not received from the firm so far. NC decided to wait for their reply. The case stands deferred for re-listing on 29.09.2016.

	Case No.:6/7/84-ALC3/2016	Party Name:BEEKU EXPORTS	Meet No/Date:11/84- ALC3/2016 01.09.2016	Status: Deferred
26	HQ File :01/84/050/00095/AM17/	RLA File :04/24/040/00280/AM16/	Lic.No/Date:0410161789 06.04.2016	Defer Date:29.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm of 28.07.2016 to furnish the CAD, Measurement and Sketch of the product in this case. The reply is not received from the firm so far. NC decided to wait for their reply and deferred the case for re-listing on 29.09.2016.

Case No.:17/5/84- ALC3/2016	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:11/84- ALC3/2016 01.09.2016	Status: Deferred
HQ File: 01/84/050/00049/AM17/	RLA File	Lic.No/Date:0510398172	Defer
	:05/24/040/00011/AM17/	12.04.2016	Date:29.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 28.07.2016 to furnish the following information — as desired by DC(MSME) vide their U.O. No. 14024/42/2016-L AND H-DCMSME/178 dated 14.07.2016:

- 1. Measurement of export item provided by the buyer, indicating export order Number, style number etc.
- 2. Calculation sheet for computing the quantity of consumption of import item per piece of export item with justification.
- 3. Sketch of the garment with marking.
- 4. CAD of the garment with efficiency.

The reply is not received from the firm so far. NC decided to wait for their reply. The case stands deferred for re-listing on 29.09.2016.

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Case No.:3/9/84-ALC3/2016 Party Name:PINNACLE

CLOTHING CO.,

Meet No/Date:11/84-

Status: Deferred

ALC3/2016 01.09.2016

HO File

RLA File

Lic.No/Date:0510398171 Defer

28 :01/84/050/00132/AM17/

:05/24/040/00010/AM17/

12.04.2016

Date:29.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued on 29.08.2016 to the firm to furnish the CAD and Measurement of the product in this case. NC decided to wait for their reply. The case stands deferred for re-listing on 29.09.2016.

Case No.:4/7/84-ALC3/2016 Party Name: K H

Meet No/Date:11/84- Status:Approved

EXPORTS INDIA PRIVATE LIMITED,

ALC3/2016 01.09.2016

HO File

RLA File

Lic.No/Date:0410161

:01/84/050/00093/AM17/

:04/24/040/00006/AM17/ 804

15.04.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms as per written comments of DIPP vide their U.O. No. 7/19/2016 -TWS dated 31.08.2016 as detailed below:

S.No.	Export	Proc	luct	Export Quantity		Import item	Quantity allowed
1.	COW I Style	LEA'	THER BELTS Qty(In Nos_	177473 Nos	4.	BUCKLE (METAL FITTINGS)	Net to Net (Numbers)
	5516 5517 5522 5523 6407 6408 6408 6407 6477 6477 6488 F551 F55 F644 F644	79 29 30 79 33 39 99 72 73 90 57 158 324 326 327	2543 2744 1559 521 1881 1704 1801 2560 639 1910 989 5055 53975 20405 23763 716 9248		5.6.7.8.	BEMIS TPU ADHESIVE FILM (ADHESIVE) IMM BONDED LEATHER -CHAMAR CHARME(LEATHER BOARD) 1.5 MM BOBNDED LEATHER CHAMAR CHARME (LEATHER BOARD 0.6MM x 58INCH COL LAKE GREEN NON WOVEN LINING W/O ADHESIVE (NON	9719.04 SQMTR 5582.74 SQMTR 4749.49 SQMTR 3065.65 YARDS
	F64 F65 F65 F65 F65	82 185 186 243 245 085 098	8364 13577 13261 3243 5423 1051 541 177473		9.	WOVEN LINING MATERIAL) LEATHER AUXILIARY (POLISHES/EDGE	1742.24 KGS
					10.	STAIN) WATER BASED ADHESIVE (ADHESIVE)	196.14 KGS
					11.	RESIN NAN PAO BWA- 316 CH BAOWEILNG BRAND (ADHESIVE)	1777.75 KGS

			12.	DA550 PRIMER (PRIMER)	1372.49 KGS	
			13.	6 GM SILICA GEL (PACKING MATERIAL)	As per Packing Policy	
			14.	PRINTED POLY BAGS POLYETHYLENE (PACKING MATERIAL)	As per Packing Policy	
			15.	PACKING GIFT BOX (PACKING MATERIAL)	As per Packing Policy	
2.	Cow Leather Belts Combination with PVC Materials Style Qty (In Nos.)	Export quantity	1.	OUTER LINING 12 CM (PRINTED PVC 1.25 MM WITH TOP COATING 600D CANVAS WIDTH-	7789.25 MTRS	
	64077 4339 64084 1623 F56160 600 F64825 48758 F64828 40784	131101 Nos	2	OUTER LINING (45.7CM SIG CAMO ORIG PEBBLE EMB PVC 600D CANVAS WIDTH 54 INCHES)	40.26 MTRS	
	F64839 20559 F65242 12952 64087 1486 Total 131101			3	OUTER LINING (10.6CM SIG C LUXE PEBBLE EMBOSS NO SCRIP 50/50 TC BLEND PLAIN WEAVE-WIDTH-54 INCHES)	402.19 MTRS
			4	BUCKLE (METAL FITTINGS)	Net to Net (NUMBERS)	
			5	BEMIS TPU ADHESIVE FILM(ADHESIVE) Width 54"	10145.52 MTRS	
			7	1.5 MM BONDED LEATHER CHAMAR CHARME (LEATHER BOARD)	32.70 SQMTR	
			7	1.5MM BONDED LEATHER CHAMAR CHARME (LEATHER BOARD)	7677.96 SQMTR	
3			9.	LEATHER AUXILIARY (POLISHES / EDGE STAIN)	1285.45 KGS	
			10	WATER BASES ADHESIVE (ADHESIVE)	65.09 KGS	
			11.	RESIN NAN PAO BWA- 316CH BAOWEILING BRAND (ADHESIVE)	77.73 KGS	
			12.	DA550 PRIMER (PRIMER)	1008.64 KGS	
			13.	6 GM SILICA GEL (PACKING MATERIAL)	As per Packing Policy	

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		(NUMBERS)
14.	PRINTED POLY BAGS POLYETHYLENE (PACKING MATERIAL)	As per Packing Policy (NUMBERS)
15.	PACKING GIFT BOX (PACKING MATERIAL)	As per Packing Policy (NUMBERS)

RA concern may take necessary action subject to compliance of other usual conditions.

 Case No.:33/5/84-ALC3/2016
 Party Name:SURE SAFETY Neet No/Date:11/84-ALC3/2016
 Meet No/Date:11/84-ALC3/2016
 Status:Deferred

 HQ File
 RLA File
 Lic.No/Date:3410042083
 Defer

 30 :01/84/050/00065/AM17/
 :34/24/040/00010/AM17/
 19.04.2016
 Date:29.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 28.07.2016 to furnish the measurement chart, CAD and Manufacturing process of the product in this case. The reply of the firm is not received so far. The case stands deferred for re-listing on 29.09.2016.

	Case No.:1/5/84-ALC3/2016	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:11/84- ALC3/2016 01.09.2016	Status: Deferred
31	HQ File	RLA File	Lic.No/Date:0310804041	Defer
	:01/84/050/00033/AM17/	:03/95/040/00905/AM16/	20.04.2016	Date:29.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 29.09.2016.

Case No.:35/5/84- ALC3/2016	Party Name:CITIZEN TECHNICAL TEXTILES PRIVATE LIMITED.	Meet No/Date:11/84- ALC3/2016 01.09.2016	Status:Deferred
HQ File	RLA File	Lic.No/Date:5210041867	Defer
2 :01/84/050/00067/AM17/	:52/24/040/00003/AM17/	21.04.2016	Date:29.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 01.08.2016 to furnish the Manufacturing produces and wastage at each stage of the product in this case. The reply of the firm is not received so far. NC decided to wait for their reply and deferred the case for re-listing on 29.09.2016.

	Case No.:1/3/84-ALC3/2016	Party Name:ARVIND GOODHILL SUIT MANUFACTURING PRIVATE LIMITED	Meet No/Date:11/84- ALC3/2016 01.09.2016	Status:Deferred
33	HQ File	RLA File	Lic.No/Date:0810137775	Defer
	:01/84/050/00003/AM17/	:08/24/040/00030/AM17/	27.04.2016	Date:29.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 28.07.2016 to furnish the following information as desired by DC(MSME) vide their U.O. No. 14024/42/2016-L AND H-DCMSME/178 dated 14.07.2016:

1. Measurement of export item provided by the buyer, indicating export order Number, style

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number etc.

- 2. Calculation sheet for computing the quantity of consumption of import item per piece of export item with justification.
- 3. Sketch of the garment with marking.
- 4. CAD of the garment with efficiency.

The reply is not received from the firm so far. NC decided to wait for their reply. The case stands deferred for re-listing on 29.09.2016.

Case No.:2/3/84-ALC3/2016	Party Name:ARVIND GOODHILL SUIT MANUFACTURING PRIVATE LIMITED	Meet No/Date:11/84- ALC3/2016 01.09.2016	Status: Deferred
HQ File	RLA File	Lic.No/Date:0810137776	Defer
:01/84/050/00004/AM17/	:08/24/040/00033/AM17/	27.04.2016	Date:29.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 28.07.2016 to furnish the following information as desired by DC(MSME) vide their U.O. No. 14024/42/2016-L AND H-DCMSME/178 dated 14.07.2016:

- 1. Measurement of export item provided by the buyer, indicating export order Number, style number etc.
- 2. Calculation sheet for computing the quantity of consumption of import item per piece of export item with justification.
- 3. Sketch of the garment with marking.
- 4. CAD of the garment with efficiency.

The reply is not received from the firm so far. NC decided to wait for their reply. The case stands deferred for re-listing on 29.09.2016.

	Case No.:21/5/84- ALC3/2016	Party Name: RADNIK EXPORTS	Meet No/Date:11/84- ALC3/2016 01.09.2016	Status: Approved
35	HQ File :01/84/050/00053/AM17/	RLA File :05/24/040/00048/AM17/	Lic.No/Date:0510398349 02.05.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:32/5/84- ALC3/2016	Party Name:RADNIK EXPORTS	Meet No/Date:11/84- ALC3/2016 01.09.2016	Status:Approved
HQ File:01/84/050/00064/AM17/	RLA File :05/24/040/00047/AM17/	Lic.No/Date:0510398348 02.05.2016	

Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:36/5/84-Party Name: CITIZEN Meet No/Date:11/84-Status: Deferred ALC3/2016 TECHNICAL TEXTILES ALC3/2016 PRIVATE LIMITED. 01.09.2016 HO File RLA File Lic.No/Date:5210041879 Defer 37 :01/84/050/00068/AM17/ :52/24/040/00008/AM17/ 04.05.2016 Date:29.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been sent to TC, Noida again for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 29.09.2016.

 Case No.:40/5/84-ALC3/2016
 Party Name:S.K. EXPORTS
 Meet No/Date:11/84-ALC3/2016 01.09.2016
 Status:Approved

 HQ File :01/84/050/00072/AM17/
 RLA File :06/24/040/00008/AM17/
 Lic.No/Date:0610038379 05.05.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of Adv Authorisation issued in this case on repeat basis as decided by NC in its meeting No. 36/84 dated 08.01.2015 in respect of Adv Authorisation No. 0610037886 dated 25.08.2014.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

 Case No.:4/9/84-ALC3/2016
 Party Name:SRF LIMITED
 Meet No/Date:11/84-ALC3/2016
 Status:Approved

 HQ File
 RLA File
 Lic.No/Date:0410161921

 :01/84/050/00133/AM17/
 :04/24/040/00013/AM17/
 11.05.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms as per written comments of DIPP vide their U.O. No. 7/310/16 –TSW dated 08.09.2016 as detailed below:

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
	Dipped Polyester Tyre Cord fabric	1,50,000 Kgs	Polyester Chips (For industrial yarn) Olbo Plast Nylon Cotton Weft	
			V.P Latex	9750 Kgs
			Spin finish oil	1350 Kgs
			Gril bond	750 Kgs

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:2/5/84-ALC3/2016	Party Name:BUILDMET FIBRES PVT LTD.,	Meet No/Date:11/84- ALC3/2016 01.09.2016	Status: Deferred
HQ File:01/84/050/00034/AM17/	RLA File	Lic.No/Date:0710109837	Defer
	:07/24/040/00056/AM17/	19.05.2016	Date:29.09.2016

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Decision: The Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Bangalore. The case stands deferred for re-listing on 29.09.2016.

	Case No.:3/5/84-ALC3/2016	GOODACRE & SONS INDIA	Meet No/Date:11/84- ALC3/2016 01.09.2016	Status:Deferred
41	HQ File :01/84/050/00035/AM17/	The Control of the Co	Lic.No/Date:1010059491 27.05.2016	Defer Date:29.09.2016

Decision: Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Cochin. The case stands deferred for re-listing on 29.09.2016.

Case No.:17/9/84- ALC3/2016	Party Name:MODERN APPARELS	Meet No/Date:11/84- ALC3/2016 01.09.2016	Status:Deferred
HQ File	RLA File	Lic.No/Date:0310804996	Defer
2 :01/84/050/00146/AM17/	:03/95/040/00080/AM17/	27.05.2016	Date:29.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 29.09.2016.

	Case No.:16/9/84- ALC3/2016	Party Name:MTV EXPORTS	Meet No/Date:11/84- ALC3/2016 01.09.2016	Status: Deferred
43	HQ File :01/84/050/00145/AM17/	RLA File :03/95/040/00170/AM17/	Lic.No/Date:0310805119 01.06.2016	Defer Date:29.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 29.09.2016.

Case No.:20/9/84- ALC3/2016	Party Name:SAVITRIDEVI POLYFABRICS INDIA PVT LTD	Meet No/Date:11/84- ALC3/2016 01.09.2016	Status: Deferred
HQ File	RLA File	Lic.No/Date:0910063729	AND THE RESERVE OF THE PARTY OF
4:01/84/050/00149/AM17/	:09/24/040/00750/AM16/	02.06.2016	Date:29.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to send the application to DIPP for their comments as the matter relates to them. The case stands deferred for re-listing on 29.09.2016.

	Case No.:24/9/84- ALC3/2016	Party Name: A.M. VINYL PVT.LTD.,	Meet No/Date:11/84- ALC3/2016 01.09.2016	Status:Deferred
45	HQ File	RLA File	Lic.No/Date:0510398728	Defer
	:01/84/050/00153/AM17/	:05/23/040/00106/AM17/	03.06.2016	Date:29.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments.

NC decided to wait for

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their comments. The case stands deferred for re-listing on 29.09.2016.

Case No.:27/9/84- ALC3/2016	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:11/84- ALC3/2016 01.09.2016	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510398719	Defer
6:01/84/050/00156/AM17/	:05/24/040/00104/AM17/	03.06.2016	Date:29.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter issued to the firm on 29.08.2016 to furnish the CAD, measurement chart alongwith sample of the product in this case. The reply of the firm is not received so far. The case stands deferred for re-listing on 29.09.2016.

Case No.:38/9/84- ALC3/2016	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:11/84- ALC3/2016 01.09.2016	Status:Deferred
HQ File	RLA File	Lic.No/Date:0510398718	Defer
7:01/84/050/00167/AM17/	:05/24/040/00103/AM17/		Date: 29.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter issued to the firm on 29.08.2016 to furnish the CAD, measurement chart alongwith sample of the product in this case. The reply of the firm is not received so far. The case stands deferred for re-listing on 29.09.2016.

	Case No.:1/11/84-ALC3/2016	SYNTHETICS(PROP.RAKESH	Meet No/Date:11/84- ALC3/2016 01.09.2016	Status: Deferred
48	HQ File	RLA File	Lic.No/Date:0510398717	Defer
	:01/84/050/00186/AM17/	:05/24/040/00107/AM17/	03.06.2016	Date:29.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to send the application to DIPP for their comments as the matter relates to them. The case stands deferred for re-listing on 29.09.2016.

	Case No.:11/9/84- ALC3/2016	Party Name: AERO FIBRE PRIVATE LIMITED	Meet No/Date:11/84- ALC3/2016 01.09.2016	Status: Deferred
49	HQ File :01/84/050/00140/AM17/	RLA File:03/94/040/00176/AM17/	Lic.No/Date:0310805368 10.06.2016	Defer Date:29.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 29.09.2016.

Case No.:12/9/84- ALC3/2016	Party Name:SAATI KUSUMGAR INDIA PVT. LTD.	Meet No/Date:11/84- ALC3/2016 01.09.2016	Status:Deferred
HQ File	RLA File	Lic.No/Date:0310805560	Defer
:01/84/050/00141/AM17/	:03/95/040/00212/AM17/	16.06.2016	Date:29.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 29.08.2016 through email to furnish the







manufacturing process, wastage at each stage alongwith sample and the Central Excise Data of the product. Reply is not received from the firm. NC decided to wait for their reply. The case stands deferred for re-listing on 29.09.2016.

Case No.:14/9/84- ALC3/2016	Party Name:SAATI KUSUMGAR INDIA PVT. LTD.	Meet No/Date:11/84- ALC3/2016 01.09.2016	Status:Deferred
HQ File	RLA File	Lic.No/Date:0310805559	Defer
:01/84/050/00143/AM17/	:03/95/040/00211/AM17/	16.06.2016	Date:29.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 29.08.2016 through email to furnish the manufacturing process, wastage at each stage alongwith sample and the Central Excise Data of the product. Reply is not received from the firm. NC decided to wait for their reply. The case stands deferred for re-listing on 29.09.2016.

Case No.:10/9/84- ALC3/2016	Party Name:CLASSIC BINDING INDUSTRIES	Meet No/Date:11/84- ALC3/2016 01.09.2016	Status: Deferred
HQ File	RLA File	Lic.No/Date:0310805612	Defer
52:01/84/050/00139/AM17/	:03/94/040/00231/AM17/	20.06.2016	Date:29.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to send the application to DIPP as the matter is relates to them. The case stands deferred for re-listing on 29.09.2016.

	Case No.:13/9/84- ALC3/2016	Party Name: SECURITY PRODUCTS PVT. LTD.	Meet No/Date:11/84- ALC3/2016 01.09.2016	Status:Deferred
53	HQ File	RLA File	Lic.No/Date:0310805629	Defer
	:01/84/050/00142/AM17/	:03/95/040/00229/AM17/	21.06.2016	Date:29.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 29.09.2016.

	Case No.:45/9/84- ALC3/2016	Party Name:ARVIND GOODHILL SUIT MANUFACTURING PRIVATE LIMITED	Meet No/Date:11/84- ALC3/2016 01.09.2016	Status: Deferred
54	HQ File	RLA File	Lic.No/Date:0810138208	Defer
	:01/84/050/00174/AM17/	:08/24/040/00122/AM17/	24.06.2016	Date:29.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 29.08.2016 through email to furnish the CAD, Measurement Chart, and Sketch of the product in this case. Reply is not received from the firm. NC decided to wait for their reply. The case stands deferred for re-listing on 29.09.2016.

55	Case No.:15/9/84- ALC3/2016	Party Name:SUPREME NONWOVEN INDUSTRIES PVT LTD	Meet No/Date:11/84- ALC3/2016 01.09.2016	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0310805741	Defer



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Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 29.08.2016 through email to give the justification for higher wastage claimed alongwith the manufacturing process at each stage in this case. Reply is not received from the firm. NC decided to wait for their reply. The case stands deferred for re-listing on 29.09.2016.

	Case No.:22/9/84- ALC3/2016	Party Name:GENEROUS PRODUCTS	Meet No/Date:11/84- ALC3/2016 01.09.2016	Status:Deferred
56	HQ File :01/84/050/00151/AM17/	RLA File :05/23/040/00170/AM17/	Lic.No/Date:0510398965 01.07.2016	Defer Date:29.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 29.09.2016.

	Case No.:46/9/84- ALC3/2016	Party Name: CHELSEA MILLS LLP	Meet No/Date:11/84- ALC3/2016 01.09.2016	Status: Deferred
57	HQ File	RLA File	Lic.No/Date:0510398982	Defer
	:01/84/050/00175/AM17/	:05/23/040/00171/AM17/	04.07.2016	Date:29.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 29.09.2016.

	Case No.:19/9/84- ALC3/2016	Party Name: WHITE FIELDS APPAREL,	Meet No/Date:11/84- ALC3/2016 01.09.2016	Status:Deferred
58	HQ File	RLA File	Lic.No/Date:3210077926	Defer
	:01/84/050/00148/AM17/	:32/24/040/00010/AM17/	05.07.2016	Date:29.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 29.09.2016.

	Case No.:25/9/84- ALC3/2016	Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:11/84- ALC3/2016 01.09.2016	Status:Deferred
59	HQ File	RLA File	Lic.No/Date:0510398993	Defer
	:01/84/050/00154/AM17/	:05/24/040/00150/AM17/	05.07.2016	Date:29.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 29.09.2016.

Case No.:33/9/84- ALC3/2016	Party Name: GAURAV INTERNATIONAL	Meet No/Date:11/84- ALC3/2016 01.09.2016	Status: Approved
HQ File	RLA File	Lic.No/Date:0510398997	
:01/84/050/00162/AM17/	:05/23/040/00181/AM17/	05.07.2016	

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Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:9/9/84-ALC3/2016	Party Name: AKR TEXTILE,	Meet No/Date:11/84- ALC3/2016 01.09.2016	Status:Approved
HQ File: 01/84/050/00138/AM17/	RLA File :32/24/040/00011/AM17/	Lic.No/Date:3210077928	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:44/9/84- ALC3/2016	Party Name:SUDARSHAN JEANS PRIVATE LIMITED	Meet No/Date:11/84- ALC3/2016 01.09.2016	Status:Deferred
HQ File	RLA File	Lic.No/Date:3110066243	Defer
62:01/84/050/00173/AM17/	:31/83/040/00033/AM17/		Date:29.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to ask the firm to furnish the manufacturing process, flow chart with stage wise wastage in this case. The case stands defer for re-listing on 29.09.2016.

	Case No.:1/9/84-ALC3/2016	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:11/84- ALC3/2016 01.09.2016	Status: Deferred
63	HQ File	RLA File	Lic.No/Date:0510399118	Defer
	:01/84/050/00130/AM17/	:05/24/040/00173/AM17/	18.07.2016	Date:29.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 29.08.2016 to furnish the CAD, measurement chart alongwith sample of the product in this case. Reply is not received from the firm. NC decided to wait for their reply. The case stands defer for re-listing on 29.09.2016.

Case No.:2/9/84-ALC3/2016	Party Name: PINNACLE CLOTHING CO.,	Meet No/Date:11/84- ALC3/2016 01.09.2016	Status:Deferred
HQ File :01/84/050/00131/AM17/	RLA File :05/24/040/00174/AM17/	Lic.No/Date:0510399119 18.07.2016	Defer Date:29.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 29.08.2016 to furnish the CAD, measurement chart alongwith sample of the product in this case. Reply is not received from the firm. NC decided to wait for their reply. The case stands defer for re-listing on 29.09.2016.

65 Case No.:47/9/84- Party Name:PINNACLE Meet No/Date:11/84- Status:Deferred ALC3/2016 CLOTHING CO., ALC3/2016

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HQ File :01/84/050/00176/AM17/ **RLA File** :05/24/040/00185/AM17/ Lic.No/Date:0510399210 Defer

25.07.2016 Date:29.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 29.08.2016 to furnish the CAD, measurement chart alongwith sample of the product in this case. Reply is not received from the firm. NC decided to wait for their reply. The case stands defer for re-listing on 29.09.2016.

	Case No.:2/11/84- ALC3/2016	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:11/84- ALC3/2016 01.09.2016	Status: Deferred
66	HQ File :01/84/050/00187/AM17/	RLA File :05/24/040/00244/AM17/	Lic.No/Date:0510399501 19.08.2016	Defer Date:29.09.2016

Decision: The Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, CLA, New Delhi. The case stands deferred for relisting on 29.09.2016.

	Case No.:3/11/84- ALC3/2016	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:11/84- ALC3/2016 01.09.2016	Status:Deferred
67	HQ File	RLA File	Lic.No/Date:0510399502	Defer
	:01/84/050/00188/AM17/	:05/24/040/00246/AM17/	19.08.2016	Date:29.09.2016

Decision: The Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, CLA, New Delhi. The case stands deferred for relisting on 29.09.2016.

	Case No.:4/11/84- ALC3/2016	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:11/84- ALC3/2016 01.09.2016	Status:Deferred
68	HQ File	RLA File	Lic.No/Date:0510399503	Defer
	:01/84/050/00189/AM17/	:05/24/040/00245/AM17/	19.08.2016	Date:29.09.2016

Decision: The Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, CLA, New Delhi. The case stands deferred for relisting on 29.09.2016.

	Case No.:5/11/84- ALC3/2016	Party Name: ADITYA BIRLA NUVO LIMITED	Meet No/Date:11/84- ALC3/2016 01.09.2016	Status:Deferred
69	HQ File	RLA File	Lic.No/Date:0210206935	Defer
	:01/84/050/00190/AM17/	:02/24/040/00100/AM17/	26.08.2016	Date:29.09.2016

Decision: The Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Kolkata. The case stands deferred for re-listing on 29.09.2016.

70	Case No.:6/11/84- ALC3/2016	Party Name: ADITYA BIRLA NUVO LIMITED	Meet No/Date:11/84- ALC3/2016 01.09.2016	Status:Deferred
	HQ File	RLA File	Lic.No/Date:0210206936	Defer
	:01/84/050/00191/AM17/	:02/24/040/00101/AM17/	26.08.2016	Date:29.09.2016

Decision: The Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Kolkata. The case stands deferred for re-listing on 29.09.2016.

Manual cases

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Case No.145	M/s. Richa Global Exports Pvt. Ltd.	
NC Meeting No. 11/AM-17 dt 01.09.2016	File No. 01/84/171/56/AM-17/DES-V	
RA. F.No. 05/27/040/00138/AM16		

Request for consider to grant redemption in respect of Adv. Authorisation No.0510394852 dated 09.07.2015.

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 13.06.2016 for grant redemption in respect of Adv. Authorisation No.0510394852 dated 09.07.2015 as they received a letter from CLA for paying duty for excess import. NC decided to ask the firm to furnish the full details of the case.

(72)

Case No.146	M/s. Richa Global Exports Pvt. Ltd.
NC Meeting No. 11/AM-17 dt 01.09.2016	File No. 01/84/050/00197/AM-16/DES-V
RA. F.No. 05/24/040/00261/AM16	

Re-fixation of norms in respect of Advance Authorisation No. 0510395467 dated 28.08.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 16.05.2016 for enhancement in quantity of input Sl.No 1 from 0.235 gms to 0.292 in respect of Advance Authorisation No. 0510395467 dated 28.08.2015 which was decided by NC in its meeting No. 22/84 dated 29.10.2015. Accordingly, the committee agreed to the request of the firm and re-fix the norms in respect of above said Advance Authorisation. The detailed as under:

S.No.	Export Product	Export Quantity		Import item	Quantity allowed earlier	Quantity allowed now
1.	Ladies dress made of 52% cotton 46% Polyester 2% spnadex yarn dyed knitted fabric GSM-240(+-	11650 Number	1.	52% cotton 46% Polyester 2% spandex yarn dyed knitted fabric GSM- 240(+/-10%)	0.235 gms./Pc	0.292 gms/PC
	10%) with 54% polyester 43% cotton 3% spandex yarn dyed knitted fabric 250(+/-10%) (style:386685-394176-394177)		2.	54% polyester 43% cotton 3% spandex yarn dyed knitted fabric 250(+/-10%)	0.129 gms./Pc.	0.129 gms./Pc.

GSM should be match both in import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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Case No. 147	M/s. Orient Craft Ltd.
NC Meeting No. 11/AM-17 dt 01.09.2016	File No.01/84/171/129/AM-17 /DES-V
RA, F.No. 05/27/039/00021/AM15	

Fixation of norms for export product Ladies Romper made out of 100% Tencil yarn dyed Woven Fabric, GSM 193(+/- 10%), and Style No. B6693-549 in respect of Annual Advance Authorization No. 0510392682 dated 05.01.2015.

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

(74)

Case No. 148	M/s. Orient Craft Ltd.	
NC Meeting No. 11/AM-17 dt 01.09.2016	File No.01/84/171/128/AM-17 /DES-V	
RA. F.No. 05/27/039/00021/AM15		

Fixation of norms for export product Ladies Blouse made out of 100% Polyester Woven Fabric, GSM 165 (+/-10%), Style No. 224-16C42569 in respect of Annual Advance Authorization No. 0510392682 dated 05.01.2015.

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

(75)

Case No. 149	M/s. Orient Craft Ltd.
NC Meeting No. 11/AM-17 dt 01.09.2016	File No.01/84/171/130/AM-17 /DES-V
RA. F.No. 05/27/039/00021/AM15	

Fixation of norms for export product Ladies Shirt (Full Sleeve) made out of 100% Rayon yarn dyed woven fabric, GSM 136 (+/-10%), Style No. CN349290MI/ CN350357MI in respect of Annual Advance Authorization No. 0510392682 dated 05.01.2015.

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

(76)

Case No.150	M/s. Modern Apparels
NC Meeting No. 11/AM-17 dt 01.09.2016	File No. 01/84/050/00130/AM-12/DES-V File No. 01/84/050/00238/AM-12/DES-V File No. 01/84/050/00318/AM-12/DES-V
RA. F.No. 03/95/040/00161/AM12 RA. F.No. 03/95/040/00517/AM12	
RA. F.No. 03/95/040/00161/AM12	

Request for fixation of norms in respect of Adv. Authorisation Nos. 0310657811 dated 04.10.2011, 0310672356 dated 22.12.2011 and 0310634031 dated 01.06.2011

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. NC decided to ask the firm to furnish the Measure Chart,

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CAD, Sketch or Sample and deferred for re-listing on 29.09.2016.

(77)

Case No. 151	M/s. Bharat Silks	
NC Meeting No. 11/AM-17 dt 01.09.2016	File No.01/84/050/393/AM-14 /DES-V	
RA. F.No. 07/24/040/00430/AM14		

Fixation of norms in respect of Advance Authorization No. 0710102173 dated 14.02.2014

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the reply has been received from the firm on 29.07.2016. NC decided to send the same to DC(MSME) for their comments and deferred for re-listing on 29.09.2016.

78)

Case No.152	M/s. Yarnz Exports (P) Ltd
NC Meeting No. 11/AM-17 dt 01.09.2016	File No.01/84/050/00109/AM-16/DES-V
RA. F.No. 05/24/040/00107/AM16	

Fixation of norms in respect of Advance Authorization No. 0510394628 dated 18.06.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the reply alongwith sample has been received from the firm. NC decided to ask the firm to appear PH before NC to explain their case as the item is Nobel item and deferred the case for re-listing on 29.09.2016.

(79)

M/s. eShakti .com Pvt. Ltd.
File No.01/60/162/005/AM17/PRC

Request for waiver of procedural requirement as per HBP

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that PRC Section has transferred the file for comments of NC –V section on the basis of decision of PRC in its meeting No.2/AM17 dated 22.04.2016, in respect of Adv. Authorisation No. 0410129565 dated 11.09.2009 of M/s. eShakti .com Pvt. Ltd. Since the subject matter does not pertain to Norms Committee the RA concerned has to decide the case. Accordingly, Committee decided to advise the RA concerned to take appropriate action in the matter.

(80)

Case No.154	M/s. Shankar Packagings
NC Meeting No. 11/AM-17 dt 01.09.2016	File No. 01/84/050/00147/AM-16/DES-V
RA. F.No. 03/95/040/00174/AM16	

Fixation of norms in respect of Advance Authorization No. 0310797017 dated 02.07.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that reply of the firm has been received on 26.07.2016 as desired by Deptt. of C&PC issued on 11.06.2016 to furnish the deficiency letter issued on 04.04.2016. NC decided to defer the case on 29.09.2016.

(81)

Case No.155	M/s. Anand Merchandising Corporation
NC Meeting No. 11/AM-17 dt 01.09.2016	File No. 01/84/171/200/AM-16/DES-V
RA. F.No. 05/25/039/004/AM16	

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Fixation of norms for export product Sleevless Top- J-340 (Textile Group) in respect of Annual Advance Authorization No. 0510394464 dated 08.06.2015.

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 18.07.2016 for fixation of norms for export product Sleevless Top (Textile Group) in respect of Annual Advance Authorization No. 0510394464 dated 08.06.2015. Accordingly, Committee allowed 1.60 Sqm input for per piece of export product Sleevless Ladies Top (other outer Garment) taking cue from SION J-295 and J-275. Since it is Annual Advance Authorisation for remaining export items i.e. Ladies Shirt, Ladies Trouser, Ladies Dress and Ladies Blouse inputs are allowed as per SION J-271, J-275, J-288 and J-290 respectively in respect of Annual Adv. Authorisation issued in this case. GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

(82)

Case No.156	M/s. Maya Exports Corporation	
NC Meeting No. 11/AM-17 dt 01.09.2016	File No. 01/84/050/086/AM-17/DES-V	
Request for amendment the GSM (+/-15) ins	stead of GSM (+/-10%)	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 16.02.2016 for amendment the GSM (+/-15) instead of GSM (+/-10%) in respect of 29th Adv Licences which was decided by NC in its different meetings. NC decided to ask the firm to appear before NC on 29.09.2016 to explain their case and deferred the case for re-listing on 29.09.2016.

(83)

Case No.157	M/s. Tulip Clothing Pvt. Ltd.
NC Meeting No. 11/AM-17 dt 01.09.2016	File No. 01/84/050/00462/AM-09/DES-V
RA. F.No. 32/24/040/00061/AM09	

Re-fixation of norms in respect of Advance Authorization No. 3210039804 dated 19.02.2009

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 30.05.2016 alongwith sample for re-fixation of norms in respect of Advance Authorization No.3210039804 dated 19.02.2009 which was decided by NC in its meeting No. 19/10 dated 06.08.2009. Accordingly, Committee decided to send the request of the firm to DC(MSME) for examine/ comments of the case and deferred the case for re-listing on 29.09.2016.

(84)

Case No.158	M/s. Jiva Designs Pvt. Ltd.	
NC Meeting No. 11/AM-17 dt 01.09.2016	File No.01/84/171/20/AM-17/DES-V	
RA. F.No. 05/23/039/007/AM15		

Fixation of norms in respect of Annual Advance Authorization No. 0510392813 dated 14.01.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as per CAD, CAM and Measurement Chart as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

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M/s. Maya Exports Corporation
File No. 01/84/050/100/AM-15/DES-V

Re-fixation of norms in respect of Advance Authorization No. 0510387777 dated 30.052014.

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 05.07.2016 for re-fixation of norms in respect of Advance Authorization No. 0510387777 dated 30.052014 which was decided by NC in its meeting No. 18/84 dated 07.08.2014. Accordingly, Committee decided to send the request of the firm to DC(MSME) for examine/ comments of the case and deferred the case for re-listing on 29.09.2016.

(86)

Case No.160	M/s. Uniray Medical LLP	
NC Meeting No. 11/AM-17 dt 01.09.2016	File No.01/84/050/00394AM-15/DES-V	
RA. F.No. 03/95/040/00805/AM15		

Fixation of norms in respect of Advance Authorization No. 0310792342 dated 24.12.2014

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter has been issued to the firm on 03.06.2016 to furnish the CAD, measurement chart and sketch in this case. The reply of the firm has been received on 28.06.2016. NC decided to defer the case for re-listing on 29.09.2016.

(87)

M/s. Shankar Packagings
File No. 01/84/050/00144/AM-16/DES-V

Fixation of norms in respect of Advance Authorization No. 0310797019 dated 02.07.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that reply of the firm has been received on 26.07.2016 as desired by Deptt. of C&PC issued on 11.06.2016 to furnish the deficiency letter issued on 04.04.2016. NC decided to defer the case for 29.09.2016.

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M/s. Shankar Packagings
File No. 01/84/050/00146/AM-16/DES-V
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Fixation of norms in respect of Advance Authorization No. 0310797021 dated 02.07.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that reply of the firm has been received on 26.07.2016 as desired by Deptt. of C&PC on 11.07.2016 to furnish the deficiency letter issued on 04.04.2016. Accordingly, NC decided to defer the case for 29.09.2016.

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Case No.163	M/s. Ginza Industries Ltd.
NC Meeting No. 11/AM-17 dt 01.09.2016	File No. 01/84/050/00345/AM-15/DES-V
RA. F.No. 03/94/040/00715/AM14	Adv. Authorisation No. 0310790777 dated 5.11.2014

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that Addl. DGFT, Mumbai vide letter dated 22.02.2016 have informed that M/s. Ginza Industries Ltd., Mumbai was applied to their office for amendment in description of import item No. 2 as Elastomeric/Lycra R Fiber Elastane Fiber DT EX22DEN20 Type/Spandex Bare Yarn R/W 20D on the basis of norms fixed by NC on 05.02.2015 in respect of Adv. Authorisation No. 0310790777 dated 5.11.2014. The above request of the firm has been considered by RA, Mumbai on 17.02.2016 and copy forwarded to this office for further necessary action. Accordingly, Committee decided to defer the case for 29.09.2016.

(90)

Case No.164	M/s. Maya Exports Corporation
NC Meeting No. 11/AM-17 dt 01.09.2016	File No. 01/84/050/00286/AM-14/DES-V
RA. F.No. 05/24/039/00311/AM14	

Re-fixation of norms in respect of Advance Authorization No. 0510372651 dated 05.12.2013

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 05.07.2016 for re-fixation of norms in respect of Advance Authorization No. 0510372651 dated 05.12.2013. Accordingly, Committee decided to defer the case for 29.09.2016.

(91)

Case No.115	M/s. Chelsea Mills Ltd.	
NC Meeting No. 11/AM-17 dt 01.09.2016	File No. 01/84/171/094/AM-17/DES-V	
RA. F.No. 05/25/039/013/AM14		

Fixation of norms in respect of Annual Advance Authorization No. 0510393403 dated 27.02.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. Accordingly, Committee decided to defer the case for 29.09.2016.

(92)

Case No.117	M/s. Orient Craft Ltd	
NC Meeting No. 11/AM-17 dt 01.09.2016	File No. 01/84/171/108/AM-17/DES-V	
RA. F.No. 05/27/039/021/AM15		

Fixation of norms in respect of Annual Advance Authorization No. 0510392682 dated 05.01.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. Accordingly, Committee decided to defer the case for 29.09.2016.

(93)

Case No.118	M/s. Orient Craft Ltd
NC Meeting No. 11/AM-17 dt 01.09.2016	File No. 01/84/171/109/AM-17/DES-V
RA. F.No. 05/27/039/021/AM15	

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Fixation of norms in respect of Annual Advance Authorization No. 0510392682 dated 05.01.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. Accordingly, Committee decided to defer the case for 29.09.2016.

(94)

Case No.119	M/s. Orient Craft Ltd
NC Meeting No. 11/AM-17 dt 01.09.2016	File No. 01/84/171/110/AM-17/DES-V
RA. F.No. 05/27/039/021/AM15	

Fixation of norms in respect of Annual Advance Authorization No. 0510392682 dated 05.01.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. Accordingly, Committee decided to defer the case for 29.09.2016.

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